

IN THE NATIONAL COMPANY LAW TRIBUNAL  
PRINCIPAL BENCH ( COURT NO.I)  
NEW DELHI.

(IB)-380(PB)/2017

In the matter of:

Uniword Telecom Ltd.

... Petitioner

v.

Autopal Industries Ltd.

...Respondent

**SECTION:** Under Section 9 of IBC.

**Order delivered on 01.12.2017.**

Coram

R. VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN  
HON'BLE MEMBER (TECHNICAL)

For the applicant/Financial creditor  
For the Respondent

-  
Naresh Kumar Sejvani, Adv.

**ORDER**

Ld. Counsel for the parties are present. Ld. Counsel for the applicant/petitioner represents that an application has been filed being CA 431(PB)/2017 seeking for restoration of the petition to its original No. which had been dismissed for non-appearance on 22.11.2017. Ld. Counsel for the applicant-petitioner represents that paras 3 and 4 of the application state the reasons for non-appearance. Ld. Counsel for the petitioner represents that a copy of the application has also been made available to the Id. Counsel for the respondent. Ld. Counsel for the Respondent has no objection for the petition being restored to its original state:



However, it is pointed out that the petitioner has not complied with the order dated 08.11.2017 requiring the petitioner to file rejoinder on or before 13.11.2017. Ld. Counsel for the respondent further represents that a copy of the rejoinder has not also been made available if it has been filed by the petitioner. Taking into consideration the reasons given in the application and Ld. Counsel for the respondent also having no objection for restoring the petition to its original No. and it is also seen that the petition for restoration has been filed on 27.11.2017 within a period of one week from the order of the Tribunal dated 22.11.2017, the petition stands restored to its original state. Let the matter be posted for enquiry on 15<sup>th</sup> December, 2017.

Sd/-

(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

Sd/-

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

\*KCS\*